

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MARK INFRASTRUCTURE
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Mark Infrastructure Private Limited
2.	Date of incorporation of corporate debtor	17.07.2008
3.	Authority under which corporate debtor is incorporated / registered	Under companies Act, 1956 with ROC Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45209TG2008PTC060193
5.	Address of the registered office and principal office (if any) of corporate debtor	S-25, Srila Park Pride, Hydernagar, Near Chaitanya Boys Junior College, Kukatpally Hyderabad, Telangana-500072
6.	Insolvency commencement date in respect of corporate debtor	Date of order: 30.12.2021 Date of receipt of order : 03.01.2022
7.	Estimated date of closure of insolvency resolution process	28.06.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ritesh Mittal IBBI/IPA-001/IP-P00888/2017- 2018/11485
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Sanjay Kumar Kothari & Co, D.No: 205, Doshi Chambers, Basheerbagh, Hyderabad-500029. mrriteshmittal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Sanjay Kumar Kothari & Co, D.No: 205, Doshi Chambers, Basheerbagh, Hyderabad-500029. markinfrastructurecirp@gmail.com
11.	Last date for submission of claims	17.01.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per the information available with Interim Resolution Professional.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per the information available with Interim Resolution Professional.

Ritesh



14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: Not Applicable as per the information available with Interim Resolution Professional.
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Mark Infrastructure Private Limited on 30.12.2021.

The creditors of Mark Infrastructure Private Limited, are hereby called upon to submit their claims with proof on or before 17.01.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.-Not Applicable as per the information available with Interim Resolution Professional.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Ritesh



Ritesh Mittal

IBBI/IPA-001/IP-P00888/2017-2018/11485

Date: 05.01.2022

Place: Hyderabad